## CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH

•••

CONTEMPT PETITION NO.063/00157/2018 IN ORIGINAL APPLICATION NO.063/00446/2012

Chandigarh, this the 26th day of October, 2018

CORAM:HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) & HON'BLE MS. AJANTA DAYALAN, MEMBER (A)

• • •

Satya Parkash son of Pt. Jaishi Ram Resident of Village Kharar, P.O. Kharota, Tehsil, District Kangra (H.P.) – 176023.

....Petitioner

(Present: Mr. Munish Puri, Advocate)

## Versus

- 1. Vivek Kumar Divisional Railway Manager, Northern Railway, Ferozepur, Punjab 152002.
- 2. Paras Ram, Divisional Mechanical Engineer (Operation), Ferozepur, Punjab 152002.
- 3. Jusuf Kabir Divisional Officer, Ferozepur, Punjab 152002.

.... Respondents

## ORDER (Oral) SANJEEV KAUSHIK, MEMBER (J)

- 1. At the very outset, learned counsel prays that he may be allowed to withdraw the present C.P. to enable the petitioner to file execution application, at the first instance.
- Ordered accordingly. MAs 063/01625/2018 and 063/01626/2018 also stand disposed of.

(AJANTA DAYALAN) MEMBER (A) (SANJEEV KAUSHIK) MEMBER (J) Dated: 26.10.2018

'mw'